

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2522**

TO BE ANSWERED ON THE 09TH JULY, 2019/ ASHADHA 18, 1941 (SAKA)

APPOINTMENT OF CHILD WELFARE POLICE OFFICERS

2522. DR. SHASHI THAROOR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all the States and Union Territories have appointed Child Welfare

Police Officers in every police station in accordance with section 107 of the Juvenile Justice (Care and Protection of Children) Act, 2015;

(b) if so, the details thereof; and

(c) if not, the steps being taken by the Government to expedite the matter and the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (c): Section 107(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) provides that in every police station, at least one officer, not below the rank of assistant Sub-Inspector, may be designated as the Child Welfare Police Officer to exclusively deal with children, including the children in conflict with law. Section 107(2) of the Act provides for creation of a Special Juvenile Police Units (SJPU) by the State Governments/ UT Administrations for every district and city to coordinate all functions of Police related to children. A total of 1773 SJPU have been constituted by the States/UTs.

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'Police' and 'Public order' are State subjects as per Seventh Schedule to the Constitution of India. As such, it is the primary responsibility of State Governments/UTs Administrations to appoint Child Welfare Police Officers in Police Stations. However, the Ministry of Women & Child Development provides financial assistance to State Governments/ UT Administrations on sharing pattern under "Child Protection Services" which is a centrally sponsored scheme for creating safe and protective environment for children including children in conflict with law.
